

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

CP (IB) No. 166/Chd/Hry/2024

IN THE MATTER OF:

**Bharat Agarwal Proprietor of JK
Beverages**

...Petitioner-Financial Creditor

Versus

Black Short India Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 01.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Utkarsh Patel, Advocate

ORDER

The counsel for the petitioner-financial creditor is facing certain technical problems at his end to address this Adjudicating Authority, therefore, let the matter be posted to 23.07.2024.

Sd/

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**